

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-260/ND/2017**

IN THE MATTER OF:

Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 31.05.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the Liquidator

**:Mr. Abhishek Anand,
Liquidator in person and Mr.
Mrityunjay Kumar, Advocate.**

ORDER

IA No. 2324 of 2021.

This is the 13th Progress Report filed under Regulation 15 of Insolvency and Bankruptcy Board of India (Liquidator Process) Regulations, 2016.

We have heard the submissions made by the Learned Counsel and also noted the contents of the report. The report is taken on record with just exceptions. This IA is closed.

**SD
(Narender Kumar Bhola)
Member (T)**

**SD
(P.S.N. Prasad)
Member (J)**